

CENTRAL ADMINISTRATIVE TRIBUNAL

Principal Bench

O.A. No. 1156 of 1996

New Delhi, dated the 30th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri M.S. Tyagi,
S/o Shri Leheri Singh,
C/o Control Room,
Delhi Fire Service,
HQRS., Connaught Place,
New Delhi
2. Shri Harish Chander,
S/o Shri M. Lal,
R/o G-7, Jagatpuri,
Shahdara, Delhi.
3. Shri Virender Singh,
S/o Shri Sawran Singh,
R/o K-2, Gali No.12,
Brahampuri,
Delhi-110053.
4. Shri Ashok Kumar,
S/o Shri Ram Chander,
R/o 47-48, Pocket-B,
Block L-2, Mohan Garden,
Uttam Nagar,
New Delhi-110059. APPLICANTS

(By Advocate: Shri S.K. Gupta).

VERSUS

1. Govt. of NCT of Delhi
through the Chief Secretary,
5, Sham Nath Marg,
Delhi.
2. The Chief Fire Officer,
Delhi Fire Service (Hqrs.),
Connaught Place,
New Delhi.
3. The Secretary (Home),
Govt. of NCT of Delhi,
5, Sham Nath Marg,
New Delhi. RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

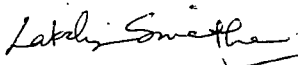
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We have heard Shri S.K. Gupta for the applicants.

2. The prayer of the applicant is for a direction to the respondents to initiate the process for holding DPC meeting. It is contended that there are 12 vacancies which are to be filled up in a phased manner. But the Respondents have taken no steps to fill up the same.

3. We dispose of this O.A. with a direction that the applicants may file a self-contained representation to the Respondents within one week from the date of receipt of a copy of this order and the Respondents to examine the same and dispose of that representation in the light of the extant rules within three weeks from the date of receipt of such representation. In the event that the applicants are still aggrieved it will be open to them to agitate the same through appropriate original proceedings in accordance with if so advised.

4. This O.A. is disposed of accordingly.
No costs.


(Mrs. LAKSHMI SWAMINATHAN)
Member (J)


(S.R. ADIGE)
Member (A)

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